

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 88203 OF 2013

[Arising out of Order-in-Appeal No: 321/MCH/AC/Gr.V/2013 dated 13th May 2013 passed by the Commissioner of Customs (Appeals), Mumbai – I.]

Kazstroy Service Infrastructure India Pvt Ltd
1st Floor, Vatika Towers, A Wing, Sector – 54
Gurgaon – 122 002

... Appellant

versus

Commissioner of Customs (Import)
New Custom House, Ballard Estate, Mumbai - 400001

...Respondent

APPEARANCE:

None for the appellant

Shri Bhushan Kamble, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A /86970/2021

DATE OF HEARING:	07/10/2021
DATE OF DECISION:	07/10/2021

PER: CORAM

This appeal has been filed against order-in-appeal no.
321/MCH/AC/Gr.V/2013 dated 13th May 2013 of Commissioner of

Customs (Appeals), Mumbai – I.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)